

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.429/2015 in O.A.No.2092/2015

Monday, this the 28th day of September, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Dr. B. K. Sinha, Member (A)**

Mr. V Jeganathan Arulmoni
s/o E. Varuvel
aged about 62 years
r/o Flat No.16, Type V
Delhi Technological University
Bawana Road, Delhi-42

(Ms. Rashmi Chopra, Advocate)

..Applicant

Versus

Prof. Pradeep Kumar
Vice Chancellor
Delhi Technological University
(Formerly Delhi College of Engineering)
Bawana Road, Delhi-42

(Mr. Amit Anand, Advocate)

..Respondent

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

C.P.No.429/2015

This Contempt Petition has been filed alleging disobedience of the interim Order dated 29.5.2015 whereby the respondent was directed to continue the applicant in service in the capacity in which he was working before reaching the age of superannuation.

2. Ms. Rashmi Chopra, learned counsel for petitioner produced a copy of letter dated 23.9.2015 and submitted that now the Delhi Technological University (DTU) has assigned work to the petitioner. Having produced

said letter, she fairly submitted that the Contempt Petition may be disposed of.

3. In view of the submission of learned counsel for petitioner and aforementioned letter issued by the DTU, the Contempt Petition is disposed of. Notice issued to the respondent stands discharged.

M.A.No.2776/2015

In view of the aforementioned Order in Contempt Petition No.429/2015, the M.A. has become infructuous and is accordingly disposed of.

(Dr. B.K. Sinha)
Member (A)

(A.K. Bhardwaj)
Member (J)

September 28, 2015
/sunil/